CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench, New Delhi

CP No.217/2016 in OA No.1278/2015

New Delhi this the 1st day of December, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. V.N.Gaur, Member (A)

Rakesh Kumar Gupta ([VH]) Emp. ID 19900636 Vice Principal) S/o Late Shri Kanhaiya Lal Gupta Age 51 years old Department: DOE GNCTD Employee Group "A" R/o 30 LG-1, Teachers Apartment Block -A, Dilshad Colony Delhi - 110 095.

-Applicant

(By Advocate: Applicant in person)

VERSUS

Smt. Usha Kumari
(HOS [Head of School] and the Previous Vice
Principal of Sant Eknath SKV (1106023), J&K Block,
Dilshad Garden
Delhi through HOS of her present working school
O/o SKV (1104021), Gokal Puri Village
Delhi – 110 094
R/o 75, R-Block, Dilshad Garden
Delhi – 110 095.

-Respondent

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard both sides.

- 2. This Tribunal disposed of the OA No.1278/2015, vide its Order dated 06.04.2015, as under:-
 - "4. In view of such apprehension, Mr. Vijay Pandita, learned panel counsel for Govt. of NCT of Delhi, who is present in the Court, is directed to take note of the present matter and ensure that the application made by the applicant to supply copy of

documents is decided within two weeks from the date of receipt of a copy of this Order. Thereafter, the applicant will have ten days' time to file reply to the aforementioned memorandum.

- 5. The Original Application stands disposed of. No costs."
- 3. The respondents vide their compliance affidavit filed on 04.11.2016 while submitting that they have fully complied with the aforesaid orders of this Tribunal, drew attention of the Tribunal to Annexure R-2 speaking order dated 22.04.2016 and also enclosed the documents which have already been supplied to the applicant.
- 4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, nothing survives in the CP and accordingly, the same is closed. Notices are discharged. However, the applicant is at liberty to agitate his grievances, if any remaining, in accordance with law. No costs.

(V.N.Gaur) Member (A)

(V. Ajay Kumar) Member (J)

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